

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No202
CP(CAA)/33(AHM)2022
in
CA(CAA)/62(AHM)2021

**Proceedings under Section 230-232 of
Co.Act,2013**

IN THE MATTER OF:

Gujarat Wood-Tech Pvt Ltd
Gujarat Mica-Products Pvt Ltd
Gujarat Plylam Sales Agencies Pvt Ltd
Gujarat Woodlam Products Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 23/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Adv. a.w Mr. Tirth Nayak, Adv.
For the Income Tax : Ms. Pankti Shah, Adv.
For the RD : Mr. Shiv Pal Singh, Asst. Director
For the OL : Mr. Suresh Srivastava, UDC

ORDER

Mr. Shiv Pal Singh, Asst. Director of RD states that subject to the undertakings given by the Petitioner, Department does not have any objection. Mr. Srivastava from OL office states that they do not have any objection.

Learned Counsel for the Income Tax Department states that they have considered the affidavit of the petitioners, but the Department still have apprehension as mentioned in report.

Heard Learned Counsel for the Petitioner.

Learned Counsel for the Petitioner states that no objections were received from any quarters against the scheme of amalgamation in response to the advertisement issued in this regard.

Order Reserved.

Learned Counsel for the Petitioner is at liberty to file judgements supporting their case with respect to the objections raised by the Income Tax Department.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**